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# **RAJYA SABHA**

Thursday, the 8//1 January, 1976/f//c IS//, Pansa. 1897 {Sato)

The House met at eleven of the Clock, Mr. Chairman in the Chair.

## ORAL ANSWERS TO QUESTIONS

Incidents of violence in Gujarat during recent Panchayat elections

\*61. SHRI HARSH DEO MALAVIYAi

SHRI SAVVA1S1NGH SISODIA :

SHR1MAT1 LAKSHMI KUMARI CHUNDAWAT:

SHRI MAHENDRA BAHADUR SINGH :

DR. V. B. SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Central Government have asked the Gujarat Government a detailed report on the violent incidents that took place during the recent panchayat elections in the State ; and

(b) il so, what arc the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDI) : (a) and (b) On receipt of complaints about violent incidents and intimidation of candidates in the context of panchayat elections in Gujarat, Union Home Minister wrote to the Chief Minister, Gujarat, on 15th December. 1975 about these complaints and the need for effective maintenance of law and order. Apart from this letter, individual complaints as and when received were also forwarded to the State Government for appropriate action. SHRI HARSH DEO MALAVIYA : Is the Government aware that some knight errants of the total revolution, who are known to have received foreign fund\* and who have contacted Chairman Mao Tse-Tung, have found safe asylum in Gujarat under the protective wing of the J ant a Morcha Ministry ?

SHRI K. BRAHMANANDA REDDI : Sir. I have no information at the moment.

# SHRI HARSH DEO MALAVIYA

There have been reports about their clandestine activities. There was a reference to it in Mr. Om Mehta's reply yesterday.

MR. CHAIRMAN : Officially he has no knowledge of it. That is what he means. Of course, you have read it and we have read it.

SHRI HARSH DEO MALAVIYA: My second question. In view of the fact that the panchayat elections in Gujarat have proved that the Janta Morcha Ministry no more enjoys the support of the people of 1 he State, will the Home Ministry consider recommending to the President to dismiss the Ministry and impose President's rule ?

SHRI K. BRAHMANANDA REDDI: Sir. we are aware of the favourable reaction of the people of Gujarat to the Congress as evidenced by the recent elections and the law and order situation in the State, as well as other developments, is under close watch.

# SHRI SAWA1SINGH SISOD1A: I

would like to know from the hon. Minister whether he has kept in view reports of innumerable violent incidents and many murders during the panchayat elections. Also, the weaker sections and the Scheduled Caste people were not allowed to j cast their votes freely and they were I thereatened and intimidated. Not only that. 'A leading Member of Parliament and an I hon. colleague like Mr. Manubhai Shah

<sup>†</sup>The question was actually asked on the floor of the House by Shri Harsh Deo Malaviya.

<sup>37</sup>RSS/75—1

has met you in Delhi and he has given details regarding so many incidents that took place during the panchayat elections. What action has the Central Government taken in this respect ? May I know whether the Government has written a letter to the Government of Gujarat and, if so, may 1 know whether they have taken any action and whether they have replied to your letter or not ? What is the reaction of the Gujarat Government to these complaints ?

SHRI K. BRAHMANANDA REDDI: Sir, complaints have been coming here about intimidation of Congress supporters, followers, etc., about disruption of election meetings, about not giving proper facilities for election meetings or processions, etc., also about the cases of murders that were committed, the misuse of MISA where Congress sympathisers or supporters were concerned and the non-use of MISA where the Janta Front people were concerned. Therefore, I have written to the Chief Minister on the 15th December, and on the 20th December the Chief Minister replied saying that, by and large, the panchayat elections have gone off peacefully and all that.

SHRI SAWAISINGH SISODIA : My question was not replied to. I have put a direct question whether the Government of India has received such complaints and, if so, what is the reaction of the Government of India and what action the Government of India is contemplating to take in Gujarat.

SHRI K. BRAHMANANDA REDDI : As I have already said, many complaints that were made here have been referred to them for appropriate action. In cases of a serious nature the Government of Gujarat will have to prove further and take other steps.

श्रीमती लक्ष्मी कुमारी चुंडावतः सभापति महोदय, जब युजरात में इस तरह की एलेक्शन्स में हत्याएं वगैरह की गई हैं और बन्डरवाउन्ड लोग मिल कर पेंफ्लेट वगैरह निकाल रहे हों और उस के बारे में सेंटर उन को लिखता है लेकिन वह उस पर अमल नहीं करेसे तो ऐसी हीलत में सेंटर का क्या फर्ज हो जाता है? जो स्टेट्स सेंटर की प्राज्ञाक्यों का पालन नहीं करते उन के सम्बन्ध में सेंटर का क्या फर्ज होगा? लॉ ऐंड प्रार्डर की रक्षा वहां कैसे की जायेगी ?

SHRI K. BRAHMANANDA REDDI : As hon. Members are aware, law and order is a Stale subject and it is the primary responsibility of the State Government to assure to all its citizens proper law and order, and in case the State Government fails to discharge its responsibility properly, naturally there are other considerations which will have to be looked into.

श्रीमती लक्ष्मो कुमारी चूंड (वत: सवाल यह है कि प्राइमा फेसी रेस्पांसिविलिटी झगर स्टेट्स नहीं मनाते हैं तो उस वक्त क्या किया जाए।

SHRI MAHENDRA BAHADUR SINGH : Sir, I would like to know from the hon. Minister whether it is a fact that the Chief Minister of Gujarat in u letter to the Prime Minister has offered a Parliamentary Committee probe into the incidents of violence in the recent elections in Gujarat.

SHRI K. BRAHMANANDA RIDDI : I am not aware of this.

SHRI BANARSI DAS: There are newspaper reports. Has he not received J a letter from him ?

SHRI K. BRAHMANANDA REDDI : 11 have not received it.

SHRI NABIN CHANDRA BURA-GOHAIN : Sir, in view of the fact that the Gujarat Government have failed to maintain proper law and order in the recent elections, and consequently four persons died and many became injured—and this issue, I think the hon. Home Minister knows about it, was raised in the AICC Subjects Committee—-it seems most of the people in Gujarat are agreed that justice has not been meted out to them. Now the honourable Home Minister says that he has called for a report, but considerable time has elapsed since the election was held. So. may 1 ask the honourable Home Minister whether he would take the whole responsibility of calling the report as early as possible and relieve us of our worries ?

SHRI K. BRAHMANANDA REDDI: Sir, I have just now submitted in answer to another query that the complaints that have come here have been referred to them for appropriate action and they have to look into the matter and see what action should be taken.

व्यी स्रोइम् प्रकाश त्यागी : सभापति महोदय, मैं माननीय मंत्री जी से जानना चाहता हूं कि क्या यह सच है कि जो चिधान सभा के इलेक्शन हुये थे गुजरात में पीछे, उस मैं 47 झगड़े हुये, वायलेंस के केंसेज और 4 मृत्यूएँ हुई स्रोर जो सब बनाव हये हैं....

MR. CHAIRMAN : This question does not refer to that election. Therefore, put the question straightforward. Don't go back.

श्वी द्वोडम् प्रकाश त्यागी: जो आप के धल के उत्तर में गुजरात के मुख्य मंत्री ने आप को जबाब दिया है, क्या उस पत्न को आप टेबिल पर रखने को तैयार हैं ? यदि नहीं, तो क्यों ?

#### SHRI K. BRAHMANANDA REDDI

Sir. 1 have just now said in answer to another question that the Chief Minister of Gujarat has replied to me saying that, by and large, the panchayat elections ha\e gone oft peacefully. But we are aware that several incidents have occurred, including cases of shooting, cases of murder, assault, etc. etc. Therefore,, these cases have been referred to the Gujarat State Government and they will have to take appropriate action. Sir, in this matter, the question is not merely that of the number of incidents. You will have to look at it in a different way. The question is, apart from the number of incidents, a large number of incidents, where violence has taken place, including murder etc., an impression is created that anybody can get away with any violence if committed against Congress people.

That is the most dangerous thing, and that is what has to counteracted. And, of course, I know that a large number of our friends, supporters, over 500, are accused as aggressors. That is why 1 again submit that it is not merely the number of incidents, not merely the number of the accused, but the atmosphere which has been created, namely, that anybody committing violence against Congress's followers or its supporters can get away with it. That is the most dangerous thing.

श्री ग्रोइम् प्रकाश त्यागीः सभाषति महोदय, सवाल क्या था ग्रौर जवाब क्या दिया ?

MR. CHAIRMAN : I have understood your point. He asks: whether you are going to place the reply which you have received from the Government of Gujarat on the Table. That is what he wants.

SHRJ K. BRAHMANANDA RHDDI : I have written a letter to him and he has replied to that. I do not see any need to place it.

MR. CHAIRMAN : The correspondence cannot be placed on the Table of the House.

SHRI N. G. GORAY : Apart from the point whether the Chief Minister of Gujarat has written to you or not. would yon consider the appointment of a Committee of Members of Parliament belonging to all the parties so that they can go there and find out for-themselves whether the atomsphere or climate of terror about which you wax so eloquent does at all exist in Gujarat or whether the atmosphere in Gujarat is much more free than the atmosphere in Maharashtra or M. 1\*. or any other State where the emergency rules have been applied with full rigour?

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SHRI K. BRAHMANANDA RlfDDI : I can tell the hon. Member one thing that (he atmosphere in Maharashtra and other places is much better than what it is in Gujarat. This is number one. Secondly, I do not see any need for the appointment of any Parliamentary Committee.

SHRI YOGENDRA MAKVVAN A : 1 would like to know from the Minister whether he is aware of the fact that some of the anti-socia! elements and smugglers who were arrested under the MISA were released on parole during the Panchayat elections, thai one such person moved with the Chief Minister, Shri Babubhai Palel, that he was allowed to garland him and was sitting on the dais at the meeting at Uplata ?

SHRI K. BRAHMANANDA REDDI: One complaint has come that one gentleman like that has been released on parole during the elections.

SHRI T. V. ANANDAN : Is it a fact that the Opposition parties in the country have taken ob}ec!ion to arresting the hoarders and the blackmarketeers under the MISA ?

MR. CHAIRMAN: This supplemental?, does not arise out of the main question.

श्री योगेन्द्र शर्मा: मंत्री महोदय यह बताने को कृपा करेंगे कि क्या उन्होंने गुजरात राज्य सरकार से यह जानने की कॉशिश की है कि दूसरे राज्यों में रहने वाले ऐसे व्यक्ति जिनकी गिरफ्तारी के बारन्ट हैं वे गुजरात में हैं प्रौर वे कितने प्रादमी हैं ? क्या उन्होंने गुजरात सरकार से यह भी जानने की कोशिश की है ? यदि की है तो गुजरात सरकार का क्या जवाब है ? यदि की है तो गुजरात सरकार का क्या जवाब है ? यदि नहीं की है तो क्यों नहीं की है ? क्या मंत्री महोदय यह भी बताने की कुपा करेंगे कि क्या उनके ध्यान में यह बात साई है कि बहुत से गैर-कानूनी पर्चे और पुस्तिकायें गुजरात में छ्य रही है और दूसरे राज्यों में उनको बौटा जा रहा है और उनके जरिये से हूसरे राज्यों में इमरजेंसी के खिलाफ बगावत करने की भावना फैलाई जा रही है ? SHRI SHYAMLAL GUPTA : Does it come under this ?

MR. CHAIRMAN : Yes.

SHRI K. BRAHMANANDA REDDI: It is true. Sir, as my colleague seems to have said yesterday, a lot of clandestine pamphlets, etc. have been coming out from Gujarat.

श्री योगेल्द्र शर्माः क्या मंत्री महोदय ने गुजरात राज्य सरकार का ध्यान इस बात की खोर खींचा है कि दूसरे राज्यों में रहने बाले लोग, जिनके खिलाफ गिरपतारी के वारन्ट हैं, वे गुजरात राज्य में हैं? यदि मंत्री महोदय ने पूछा है तो गुजरात राज्य सरकार ने इसका क्या जवाब दिया है और यदि नहीं पूछा है तो क्यों नहीं पूछा है ?

श्री क्रोडम् प्रकाश त्यागी मध्यक्ष महोदय. इस प्रथन पर मूल प्रथन से क्या सम्बन्ध है? No connection, Sir.

MR. CHAIRMAN : Mr. Brahmananda Reddi, would you like to reply ?

SHRI K. BRAHMANANDA REDDI: No, Sir.

SH RIM ATI SUM1TRA G. KUL-KARNI : .lust now the hon. Minister stated that one instance has been brought to his notice where anti-social elements and smugglers who had been arrested under the MISA have been released. I would like to know what steps the Government has taken to ensure that this kind of breach of the MISA is not allowed, and particularly antisocial elements of this type are not released. Also in the case of the man who has been released. the case can be reviewed to find out how he could be released at all, thereby endangering further the social life of Gujarat. What steps have been taken to ensure that such occurrences do not take place in future ?

MR. CHAIRMAN : This question pertains to arrest under the MTSA. It is not a question to be answered now.

reply.

SHRIMATI SUMITRA G. KUL-KARNI : He has admitted just now that one man was released and this has come to his notice. I am asking what steps he is going to take in this matter *vis-a-ris* the Government of Gujarat. This is a very legitimate question which arises from his reply. I am only asking a supplementary arising from his

MR. CHAIRMAN : If the hon. Minister wants to reply, he may reply.

SHRI K. BRAHMANANDA REDD1 : It is only recently, a little more than a month ago, that we have issued guidelines to the States that on the question of release under he MISA, consultations should take place with the Central Government and after obtaining their clearance alone, they should be released.

श्री राम लाख डी॰ पारीख: चया गृह मंत्री महोदय यह बताने की कोणिफ करेंगे कि क्या शह सच है कि जाम नगर में जो हल्वायें हुई हैं उनमें बोनों हल्या मरने वाले सौर जिनकी हल्या हुई है के दोनों स्मगलर थे और दोनों ही जासकीय कांग्रेंस दल से संबंधित थे और इस काण्ड के बारे में गुजरात गवर्नमेंट ने जुडिशियल इन्क्वायरी प्रस्तुत की है? इसके साथ-माथ क्या गृह मंत्री महोदय शह भी बताने की हुपा करेंगे कि क्या यह सच है कि वहां पर जो हमले हुवे हैं उनमें हमारे एक समाज कल्याण विभाग के मंत्री, जो हरिजन हैं, उनके ऊपर शासकीय कांग्रेस दल के लोगों ने हमला किया था?

SHRI K. BRAHMANANDA REDDI: I have no information, Sir.

SHRI SHYAMIAL GUPTA : Unfortunately for the ruling party, Gujarat has an Opposition Government. Now, is it for that you are giving the dog a bad name to shoot him ?

SHRI K. BRAHMANANDA REDDI: Absolutely not.

SHRI D. D. PURI : I would request the hon. Minister to leave alone the question of MISA and parole. I would like to put a categorical question. Does he know that some people have been murdered in cold blood as political enemies ? If so, how many of these are Congressmen and what does he propose to do about it?

SHRI K. BRAHMANANDA REDDI : I have just now said that according to the information that we have got, three murders of Congressmen took place and they are being enquired into.

SHRI MANUBHAI SHAH : Is the Minister aware that during the Assembly elections, to which Mr. Om l'rakash Tyagi referred, the same Janata Morcha forces were responsible for violent actions which they perpetuated in the panchayat elections and, therefore, any sort of comparison between the two is purely confirming the view that it is the elements composing the Janata Morcha who were responsible for breaking up meetings in the Assembly elections, for murders and riots and for breaking up most of the meetings during the panchayat elections ? Is he aware of it ?

MR. CHAIRMAN : Are you aware of it ? He is not aware of it.

AN HON. MEMBER : He is aware of it.

MR. CHAIRMAN : He may be aware of it, but as a Minister he will have to say it.

SHRI K. BRAHMANANDA REDDI : We are aware. That is why I submitted previously that during the Assembly elections, there were some incidents of violence. Even there, as you remember, it was the Janta Front or Janta Morcha Front and their followers and supporters who have created a lot of disturbances at public-meetings even addressed by the Prime Minister. This is a known fact. My submission is that it is not a question of comparing incidents, but it is the question of atmosphere that has been created.